refer to the reply to Unstarred Quest-inn No. 375 given in the Rajya Sabha on 6th May, 1970 and state:

- (a) whether the Director's Committee of the Institutes of Technology has taken any decision about holding the Joint Entrance Examination in Hindi;
 - (b) if so, the details thereoif; and
- (c) if no decision has yet been taken, the time by when a final decision is likely to be taken in this regard?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO):

- (a) and (b) The matter is still under consideration of the Director's Committee.
- (c) The Committee is expected Io meet in September 1970 to make its final recommendations.

COMMITTEE ON INLAND TRANSPORT

- 63. SHRI R. P. KHAITAN: WUI the Minister of PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT be pleased to . state .:—
- (a) whether the Committee on Inland Transport has' submitted its Saa! report; if so, the details of the recommendations made by them;
- (b) whether Government have taken, any decision on the interim re port submitted by the Committee on 30th December, 1969; and
 - (c) if so, the details thereof?

THE **DEPUTY** MINISTER DEPARTMENT THE PARLIA OF AFFAIRS, **MENTARY** AND IN SHIPPING THE MINISTRY OF TRANSPORT (SARDAR AND IQBAL SINGH): (a) and (b) No, Sir.

(c) Do not arise.

RECOMMENDATIONS OF SAIYIDAIN COMMITTEE ON TEXT BOOKS

- 64. SHRI CHITTA BASU: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) the details of the recommendations made by the Saiyidain Committee on text-books; and

(b) the action that has been taken by Government on those recommendations?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) Details of the recommendations are contained in Part IV of the Report of the Committee on School Textbooks. A summary of the recommendations is annexed. [See Appendix LXXIII, Annexure No. 5.]

(b) The Report of the Committee has-been circulated to the State Governments. The report has also been discussed in the meeting of the National Board of School Textbooks. As recomraended by the latter, the State Governments were requested to review all textbooks in the light of the report and the National Council of Educational Research & Training was requested to prepare norms for the evaluation of textbooks. The NCERT has published norms for textbooks on the following subjects:—

Mother Tongue;

English;

History;

Geography;

Social Studies;

Physics;

Biology; and

Mathematics.

Government have launched a crash programme for reviewing all textbooks from the point of view of national integration. The State Governments will be assisted on a cent per cent basis for conducting the review.

म्गल बादशाहों तथा अवध के नवाब के वंशजों की पेंशन तका प्रिवी पर्स का समाप्त किया जाना

65. श्री लाल आडवाणी :

डा० भाई महावीर :

थी सा० क० डोलवजन्य

श्री सम्दर सिंह मंडारी:

श्री प्रेम मनोहर :

श्रीकाल विश्व

थी निरंजन वर्माः

61

श्रीजगदीश प्रसाद माथर: श्री जगदम्बी प्रसाद यादव:

क्या प्रधान मंत्री यह बताने करेंगी कि:

- (क) जिन भूतपूर्व नरेशों के प्रिवी पर्स और पेंशन समाप्त करने का विचार है, क्या उनकी सूची में भ्राल वादशाहों, अवध के नवाब और टीपू सुनतान के वंशज भी शामिल किये गये हैं; और
- (ख) यदि हो, तो ऐसे व्यक्तियों के नाम क्या हैं और यदि ऐसे व्यक्तियों को सूची में शामिल नहीं किया गया, तो इसके क्या कारण

ABOLIT!ON OF PENSIONS & PRIVY PURSES OF DECINDANTS OF MUGHAL EMPERORS AND NAWAB OF OUDH

65. SHRI LA.. K. ADVANI: DR. BHAI MAHAVIR: SHRI N. K. SHEJWALKAR: SHRI SUNDAR SINGH BHANDARI j SHRI PE EM MANOHAR: SHRI SRI KANT MISHRA: SHRI NIRANJAN VARMA: SHRI JAGDISH PRASAD MATHUR: SHRI J. '. YADAV:

Will the PRIME MINISTER be pleased to

- (a) whether the descendants of the Moghal Emperors, the Nawab of Oudh and Tipu Sultan have been included in the lis of ex-rulers whose privy-purses and pensions are proposed to be aboTished; and
- (b) if so, wl, at are the names of such persons; and if such persons are not included in the list what are the reasons therefor?;

गह-कार्य मंत्रालय में राज्य मंत्री (श्री कें कें सी० पनता): (क) जी नहीं, श्रीमन्।

(ख) संविधान के अनुच्छेद 366(22) के आशय में वे "नरेश" नहीं हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) No, Sir.

to Questions

(b) They are not "Rulers" within the meaning of article 366 (22) of the Constitution.]

OPINION POLL IN DISPUTED AREAS OF MAHARASHTRA AND MYSORE

66. SHRI A. D. MANI : SHRI MAHAVIR TYAGI: CHAUDHARY A. MOHAM-MAD:

SHRI ARJUN ARORA:

SHRI KRISHAN KANT:

SHRI S. D. MISRA:

SHRI B. K. KAUL:

SHRI NAWAL KISHORE:

BALACHANDRA

MENON:

SHRI M. V. BHADRAM:

SHRI M. M. DHARIA:

Will the PRIME MINISTER be pleased to state:

- whether Government have (a) taken any- decision about holdifly of an opinion poll in those areas which are dispute between Maharashtra and Mysore;
- (b) if so, what are the details of the proposal;
- (c) the reactions of the concerned Chief Ministers to this proposal;
- (d) whether the Central Government have evolved any other new formula to settle the dispute; if so, what are the details thereof; and
- (e) the time by when a final decision will be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT):

- (a) Government have no such pro posal under consideration.
 - (b) and (c) Do not arise.
- (d) and (e) Efforts to . solve this dispute as early as possible are continuing, but in view of the complexity of the matter the time when the dispute is likely to be settled cannot be indicated